

पांच वर्ष की अवधि की प्रस्तावित पांच वर्ष की अवधि में भारत नेपाल के साथ वार्षिक सहयोग के कार्यक्रम पर दुगुनी धनराशि खर्च करने को तैयार रहेंगा। नेपाल सरकार ने वार्षिक सहयोग के कार्यक्रम की धौर पिछले कुछ वर्षों में नेपाल में कई प्रायोजनाओं पर होने वाले धमल की सामान्य गति की सरहना की है। कोसी प्रायोजना जैसी घापसी साथ की योजनाएं भी हैं। 19 दिसम्बर 1966 को भारत सरकार और नेपाल सरकार ने संशोधित कोसी करार किया जिसमें पश्चिमी कोसी नहर पर काम शुरू किया जा सकेगा। इससे सिंचाई की सुविधाएं बढ़ेंगी और बिहार के काफी बड़े इलाकों में धर्र की पैदावार बढ़ सकेगी।

(ख) नेपाल के साथ हमारे पीढ़ियों पुराने मैत्रीपूर्ण संबंधों के संदर्भ में हम यह महसूस करते हैं कि हमने जो कई कदम उठाए हैं, जिनमें से कुछ का ऊपर उल्लेख किया गया है, उनसे हमारे दोनों देशों के बीच परस्पर-गत अच्छे पड़ोसी जैसे संबंधों को बनाए रखने और सुदृढ़ करने में सहायता मिली है।

(ग) प्रश्न नहीं उठता।

#### Kerala Regional Daily Papers

68. Shri E. K. Nayanar: Will the Minister of Information and Broadcasting be pleased to state:

(a) whether any discrimination is shown by Government in supplying advertisement to the Kerala regional daily papers; and

(b) if so, how much advertisement has been given by Government to the Malayalam daily papers in Kerala during the last one year?

The Minister of Information and Broadcasting (Shri K. K. Shah): (a) No, Sir. A uniform policy is followed in regard to release of advertisements to newspapers in various States, regardless of regional considerations and there has been no discrimination with regard to the newspapers published in the Kerala State.

(b) Does not arise.

#### Lease of Grazing Land

69. Shri Hem Raj: Will the Minister of Defence be pleased to state:

(a) whether his Ministry had taken on lease the grazing land from the inhabitants of Chari in District Kangra in 1939 with grazing rights;

(b) if so, the rental value and the rent being paid to the Panchayat of Chari at present;

(c) whether it is a fact that the terms of the lease expired in 1960-61;

(d) if so, whether those lands have been vacated and if not, the reasons therefor;

(e) whether it is also a fact that the defence authorities are now prohibiting the inhabitants to graze their cattle in that land; and

(f) if so, the reasons therefor?

The Minister of Defence (Shri Swaran Singh): (a) to (c). 1614.50 Kanals of land in Chari village, Kangra District, were taken over free of rent with the consent of the landowners for the duration of last World War and six months thereafter. On termination of the War, the land, except for 227.45 Kanals was relinquished. This area and an adjoining area of 243.20 Kanals, were taken on lease for 15 years from 1st October, 1946, at an annual rental of Rs. 673.50. Sanction for extension of the lease upto 31st March 1967 has been accorded and the rent of Rs. 673.50 has been paid upto 30th September, 1964. Action is also in hand to pay the rent for the remaining period.

(d) to (f). The land is in the active use and occupation of the Army and the question of its vacation does not therefore arise. The lease does not give a right to the landowners to graze their cattle.

#### Bomb Explosion Near Chhamb

70. Shri Ajam Das: Will the Minister of Defence be pleased to state: